

## **Extract from the Bankers' Book Evidence Act, 1891**

### **2A. Conditions in the printout**

A printout of entry or a copy of printout referred to in sub-section (8) of section 2 shall be accompanied by the following, namely: -

- (a) a certificate to the effect that it is a printout of such entry or a copy of such printout by the principal accountant or branch manager; and
- (b) a certificate by a person in-charge of computer system containing a brief description of the computer system and the particulars of-
  - (A) the safeguards adopted by the system to ensure that data is entered or any other operation performed only by authorised persons;
  - (B) the safeguards adopted to prevent and detect unauthorized change of data;
  - (C) the safeguards available to retrieve data that is lost due to systemic failure or any other reasons;
  - (D) the manner in which data is transferred from the system to removable media like floppies, discs, tapes or other electromagnetic data storage devices;
  - (E) the mode of verification in order to ensure that data has been accurately transferred to such removable media;
  - (F) the mode of identification of such data storage devices;
  - (G) the arrangements for the storage and custody of such storage devices;
  - (H) the safeguards to prevent and detect any tampering with the system; and
  - (I) any other factor, which will vouch for the integrity and accuracy of the system.